

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:81  
ANSWERED ON:23.02.2010  
CORRUPTION IN DELHI POLICE  
Singh Smt. Meena

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are several reports of corruption and bribery cases involving police personnel deployed in Police Stations in the NCT of Delhi;
- (b) if so, the total number of such cases reported/registered during each of the last three years and the current year;
- (c) the details of the action taken by the Government against the accused; and
- (d) the details of the steps taken by the Government to curb such corruption in Police Stations and impart behavioural training to police personnel posted in different Police Stations of the NCT of Delhi?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Yes, Madm. Some cases of corruption & bribery have been reported/registered against the Police personnel posted in police stations. Details of such cases for the last three years and the current year (upto 15/2/2010) are as under:-

Year    Cases registered    Persons arrested    Action taken  
(placed under Suspension)

2007	24	32	32
2008	15	17	17
2009	18	24	24
2010 (15/2/2010)	2	2	2

The steps taken to prevent corruption cases in the Delhi Police include surprise checking by senior officers of the activities of personnel deployed for patrolling duty and in police pickets; keeping a watch on the personnel of suspicious character; transfer of personnel of criminal disposition to non-sensitive posts; stringent legal and departmental action against those found to be indulging in criminal activities; handling of criminal complaints against police personnel directly by officers of the rank of Joint Commissioner of Police and above; establishment of Public Grievances Cells in Districts/Units to keep a close watch on police personnel; surveillance by the Vigilance Branch on the criminal activities of personnel holding sensitive posts; maintenance of a register of complaints by the Deputy Commissioner of Police of Districts; and providing facility to the general public to make complaint against corrupt police personnel through e-mail/fax. Behavioral training, regular briefings etc. are being given to the police personnel to refrain themselves from such activities.